Economic loss on account of disasters

3109. SHRI SURENDRA SINGH NAGAR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the estimated annual economic loss to the country on account of disasters;
- (b) whether the Indian Institution of Disaster Management has developed postdisaster and need assessment, a tool to scientifically calculate disaster loss and not be dependent on the arbitrary claims made by States; and
 - (c) if so, the details thereof?

294 Written Answers to

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (c) There is no centralised agency to estimate the economic losses from disaster. However, the economic losses due to calamity are adjudged case-to-case basis by the State Government concerned, as they are primarily responsible for management of natural disaster.

National Institute of Disaster Management (NIDM) has informed that based on the best current international practices and customized to local conditions, a Post Disaster Needs Assessment (PDNA) Tools for India has been developed under the National Cyclone Risk Mitigation Project assisted by the World Bank. The objective of these tools is to establish a standardized mechanism based on scientific approach for conducting post disaster needs assessment for recovery and reconstruction and identify the sector-wise losses. These tools are based on the existing damage assessment system in India and an internationally-accepted methodology which has been used worldwide and adopted by the United Nations Development Group (UNDG), the European Union (EU) and the World Bank (WB) on Post-Crisis Assessments and Recovery Planning. This methodology is not a replacement or substitute for the existing approach which States use for the development of the Relief Memorandum. It is the methodology which deals with a separate and additional area of disaster management i.e. recovery and reconstruction following a disaster while building resilience to future events.

Human trafficking rackets in North-Eastern Region

3110. PROF. M. V. RAJEEV GOWDA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is aware of the human trafficking rackets in the North-Eastern Region;
 - (b) if so, the number of trafficking cases reported over the last three years; and
 - (c) the details of the steps taken so far to check such practices?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) Specific information about human trafficking rackets is not maintained by National Crime Records Bureau (NCRB) Centrally. However, as per information compiled by NCRB, the cases reported under Human Trafficking in North-Eastern States in the last three years is as follows:

Sl. No.	NE States	2013	2014	2015
1.	Assam	149	407	1494
2.	Meghalaya	12	17	20
3.	Tripura	0	0	16
4.	Nagaland	1	4	6
5.	Arunachal Pradesh	2	2	3
6.	Manipur	22	3	0
7.	Mizoram	0	0	0
8.	Sikkim	0	2	0
	Total	186	435	1539

- (c) 'Police' is a State subject and as such registration, investigation and prevention of crime of human trafficking is primarily the responsibility of State Governments concerned. However, the Government of India has taken various steps in combating human trafficking and has adopted a multi-pronged approach to combat human trafficking, and has issued several advisories to States/UTs from time to time. Besides this, the Government of India has also taken the following measures/steps to check the menace of human trafficking:
 - (i) Anti Human Trafficking Units (AHTUs) have been set up at district level in the State Governments, including North-Eastern States.
 - (ii) A National Conference on Anti Human Trafficking was convened on 7th October, 2015 which was attended by State Nodal Officers for Anti Human Trafficking and Women and Child Development, key stakeholders and representatives of civil society. This was done with a view to sensitizing all concerned agencies to make coordinated efforts to check the menace of human trafficking.
 - (iii) A Memorandum of Understanding was signed between India and Bangladesh in June 2015 for Prevention of Human Trafficking. Task Force meetings between India and Bangladesh are held regularly to coordinate matters relating to human trafficking.